

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00813/2018

Chandigarh, this the 17th day of November, 2018

...
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...

Jaswinder Kaur, aged about 42 years, W/o Late Sh. Gurdev Singh, resident of # 112, Village Attawa, U.T. Chandigarh – 160036 “Group D”

....Applicant

(Present: Ms. Moushmi Mittal, Advocate)

Versus

1. Union Territory, Chandigarh Administration through its Secretary, Engineering Department, U.T. Civil Secretariat, Sector 9-D, Chandigarh.
2. Chief Engineer, Union Territory, Chandigarh Administration, U.T. Civil Secretariat, Sector 9, Chandigarh – 160009.
3. Chief Engineer, Municipal Corporation, Chandigarh, New Deluxe Building, Sector 17, Chandigarh – 160017.
4. Executive Engineer, Horticulture Division, Municipal Corporation, Chandigarh, New Deluxe Building, Sector 17, Chandigarh – 160017.

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Respondents

(Present: Mr. K.K. Thakur, Advocate for Mr. Arvind Moudgil, Advocate)

**ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents has produced a copy of office order dated 25.10.2018, which is taken on record. On the basis thereof, learned counsel submitted that the relief claimed by the applicant in this O.A. has been granted by the respondents vide order aforementioned, therefore, this O.A. has become infructuous and it may be disposed of as such. Learned counsel for the applicant endorsed the same. She, however, prays that the

respondents be directed to release the actual benefits expeditiously.

3. In the wake of above, the present O.A. is disposed of as having been rendered infructuous. We expect that the respondents would release the consequential monetary benefits expeditiously. No costs.

(AJANTA DAYALAN)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 17.11.2018

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